

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511
IB-657/ND/2021
IA/55/2023

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.03.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Piyush Singh, Ms. Riddhi Jain

For the Respondent : Mr. P. Nagesh, Sr. Adv. with Mr. Lokesh Malik,
Mr. Ishan, Advs.

For the Intervener : Mr. Abhishek Anand, Mr. Shiven Mishra, Advs.

ORDER

Ld. Counsel for the Intervener is present. Ld. Counsel for the Corporate Debtor is present and Ld. Counsel for the Financial Creditor is also present. Due to paucity of time, the Intervener's hearing before admission of the application is not completed. Therefore, list the matter on **27.03.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)